

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 176 of 2012

Dated : 22nd November, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

Mawana Sugars Ltd.

... Appellant(s)

Versus

**Punjab State Electricity Distribution
Co. Ltd. & Anr.**

....Respondent(s)

Counsel for the Appellant(s): Ms. Surbhi Sharma

**Counsel for the Respondent (s): Mr. Sakesh Kumar for R.2
Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Mr. Karunakar Mahalik for R.2**

ORDER

In spite of the time being granted, no reply has been filed yet and the learned counsel for the Respondent No.2 seeks some more time to file the reply.

Post the matter on **06.12.2012** along with Appeal No. 237 of 2012. In the meantime, reply be filed after serving copy on the other side.

**(Rakesh Nath)
Technical Member
ts/mk**

**(Justice M. Karpaga Vinayagam)
Chairperson**